

State Vs. N.S. Bhangoo

RC- BD-1 2014 E-0004

BS &FC

13.04.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.
Sh. Mohit Mathur, Senior Advocate with counsel for accused.

Hearing conducted through VC.

This is a bail application moved on behalf of accused Nirmal Singh Bhangoo for interim bail of 8 weeks on medical grounds.

It is reported that the accused Nirmal Singh Bhangoo is lodged in Bhatinda Jail and a prayer has also been made that his latest medical report be summoned from the concerned jail.

In my view, since the accused is in Bhatinda Jail, in every likelihood, he is running in JC in more than one case. Therefore, the concerned Jail Superintendent, Bhatinda Jail is directed to furnish:

- a) the latest medical report of the accused; as also
- b) the number of cases in which the present accused is running in Judicial Custody; as also
- c) in how many cases accused has been granted bail and accused has not furnished bail bonds; as also
- d) how much time has been spent by the accused in custody in the present case; as also
- e) whether any inmate has been found infected with Covid-19 in Bhatinda Jail.

The present report be called from the Jail Superintendent, Bhatinda Jail through DGP, Tihar Jail Complex.

Matter be relisted on 17.04.2020 at afternoon before the concerned Duty MM through video conferencing. Computer Branch to take necessary coordinating steps in this regard.

The Computer Branch is also requested to ensure that the applications, annexures and reports received are communicated to the concerned Duty MM before the hearing commences.


Harjot Singh Bhalla

Duty MM/CMM/RADC/New Delhi

13.04.2020